GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA UNSTARRED QUESTION No. 1760

TO BE ANSWERED ON 13.12.2023

REGULATORY CONTROL ON SOCIAL MEDIA

1760. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is aware that the Social Media is working beyond any kind of regulatory control and if so, the details thereof;
- (b) whether the Government proposes to controlit in the best interest of the people; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): The policies of the Government are aimed at ensuring that internet in India is open, safe, trusted and accountable to all users.Rule 3(1)(b) of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ("IT Rules, 2021") prohibits eleven types of content on the Indian Internet available on the intermediary platform including social media platforms.Platforms are required to ensure that their users do not use their platforms for sharing or transmitting content that violates Rule 3(1)(b) and other laws and that their terms of use expressly restrict use of eleven types of content under the law.Rule 3(1)(b)(v) of the IT Rules 2021 prohibits misinformation and patently false information.
